

National Judicial Commission

1482. SHRIMATI JAYAPRADA NAHATA:
SHRI BRAHMAKUMAR BHATT:

Will the Minister of LAW AND JUSTICE be pleased to state:

(a) whether a proposal to set-up a National Judicial Commission as per Supreme Court verdict in 1993 is under consideration of Government;

(b) if so, the details thereof;

(c) whether it is also a fact that Government is considering setting-up of a five member Judicial Commission as suggested by legal experts including Supreme Court and High Courts Judges for appointment, transfer, etc. from the High Courts/Supreme Court; and

(d) if so, whether Government is contemplating to amend certain related articles of the Constitution of India?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS AND THE MINISTER OF SURFACE TRANSPORT (SHRI M. THAMBI DURAI):
(a) to (d) One of the items of the National Agenda for Governance is to set up a National Judicial Commission to make recommendations for judicial appointments in the Supreme Court and the High Courts and draw up a code of ethics for the judiciary. It is not possible to indicate the time by which the final decision in this regard would be taken.

Vacancies of Judges in Allahabad High Court

1483. SHRI NAGMANI: Will the Minister of LAW AND JUSTICE be pleased to state:

(a) whether Government are aware of the fact that in Allahabad High Court the approved strength of judges is 77 and out of them there are at present 29 vacancies resulting into failure of justice delivery system in the state; if so, the reasons therefor;

(b) whether Government propose to amend Law that vacancies of judges be filled three months prior to the date of retirement of judges; and

(c) whether any step has been taken to fill-up vacancies of judges in Allahabad High Court?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS AND THE MINISTER OF SURFACE TRANSPORT (SHRI M. THAMBI DURAI):

(a) The approved strength of the Allahabad High Court is 77 Judges/Additional Judges. As on 1.6.1998, 48 Judges were in position, leaving 29 vacancies of Judges/Additional to be filled up.

(b) No, Sir.

(c) The procedure for appointment of judges of High Courts involves consultation among several constitutional authorities. Every effort is being made to fill existing vacancies at the earliest.

लोक अदालतें

1484. श्री ओंकार सिंह लखावत: क्या विधि और न्याय मंत्री यह बताने की कृपा करेंगे कि:

(क) देश में 31 मार्च, 1998 तक कितनी लोक अदालतों का आयोजन किया गया;

(ख) लोक अदालतों के माध्यम से 31 मार्च, 1998 तक कितने मामलों का निपटारा किया गया;

(ग) नौवीं पंचवर्षीय योजना में लोक अदालतों के लिए आबंटित की जा रही बजट आवंटनों की राशि का खर्च-वार व्यौर क्या है; और

(घ) राजस्थान को लोक अदालतों के लिए वर्ष 1998-99 के लिए कितनी राशि प्रदान की जाएगी?

विधि, न्याय और कंपनी कार्य मंत्री और जल-भूतल परिवहन मंत्री (श्री एम. थम्बी दुरै):
(क) और (ख) दी गई जानकारी के आधार पर 21 राज्यों और संघ राज्य क्षेत्रों, अर्थात् आन्ध्र प्रदेश, अरुणाचल प्रदेश, बिहार, गुजरात, हरियाणा, हिमाचल प्रदेश, कर्नाटक, केरल, मध्यप्रदेश, महाराष्ट्र, मेघालय, नागालैंड, उड़ीसा, पंजाब, राजस्थान, तमिलनाडु, त्रिपुरा, उत्तर प्रदेश, चंडीगढ़, दिल्ली राष्ट्रीय राजधानी राज्यक्षेत्र, लक्षद्वीप और उच्चतम न्यायालय विधिक सेवा समिति द्वारा 31 मार्च, 1998 तक देश में 22,309 लोक